

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 252/MP/2026

Subject : Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003, for the creation of security interest over all the movable and immovable assets of the Petitioner in favour of Catalyst Trusteeship Limited, Respondent No. 1, as the Security Trustee, acting for the benefit of the Lender, Respondent No. 2.

Petitioner : Kishtwar Transmission Limited (KTL)

Respondent : Catalyst Trusteeship Limited and Ors.

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Shikha Sood, Advocate, KTL
Ms. Iqra Khan, Advocate, KTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for the creation of a security interest over the Petitioner's Assets in favour of Respondent No. 1, i.e., Catalyst Trusteeship Limited, to secure the Petitioner's obligations towards Respondent No. 2, i.e., Aseem Infrastructure Finance Limited (the Lender), under the Facility Agreement dated 25.2.2026.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents are to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Petition will be listed for hearing on **6.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

